

Court-II

**Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)**

Appeal No. 256 of 2015

Dated : 03rd November, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

Damodar Valley Corporation

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Ms. Ranjitha Ramachandran

Counsel for the Respondent (s) :

ORDER

Heard.

Admit.

Issue notice of the Appeal to the respondents returnable within two weeks from today. Counter affidavit/reply be filed within three weeks thereafter and rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Dasti service is permitted.

Post this Appeal for hearing on **15th January, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

rkt/sh